

Misc.(T) Exe. Case No. 1/2018

06.04.2022 Ld. Counsel for the DH is present and has filed Postal Receipt dated 04.03.2022 in proof of the notice having being sent to the DH. Ld. Counsel submits that in-spite of said notice, the DH has not contacted the Ld. Counsel and hence the Ld. Counsel is not in position to take forward the case.

Perused the Case Record which shows that JD had earlier vide Ptn. No. 557/2020, dated 05.03.2022 stated that no such transaction with the DH could be recalled and since only the Petition without any documents was served on the JD, Objection could not be filed. Since the said date i.e. 05.03.2020 no progress has been made in the present case.

JD is represented through Ld. Counsel.

In view of the submission made by the Ld. Counsel for the DH, the present execution case is closed.


**District Judge
Dibrugarh**